

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO- 5272
ANSWERED ON- 03/04/2023

Deemed Universities

†5272. **SHRI AJAY NISHAD:**

Will the Minister of Education be pleased to state:

- (a) whether the Government has taken note that deemed Universities are not following the reservation policy;
- (b) if so, the details thereof and the reasons therefor;
- (c) the reaction of the Government thereto; and
- (d) the corrective steps taken or proposed to be taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (d): Presently, all Deemed to be Universities are regulated by the University Grants Commission (UGC) (Institutions Deemed to be Universities) Regulations, 2019. Clause 14.0 of these Regulations states that the Deemed to be University shall implement the policy on reservations in admissions and recruitment, in accordance with provisions of the Constitution of India and any Act of Parliament for the time being in force. The Central Educational Institutions (Reservation in Admission) Act, 2006 and the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019 provide for the reservation in admission and recruitment of persons belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in certain Central Educational Institutions established, maintained or aided by the Central Government.

In this regard, Ministry of Education and UGC have issued instructions, from time to time, to Higher Educational Institutions under the purview of this Ministry for implementation of the provisions of these Acts.
